

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

IA 1395/2020 IA 1499/2020 in C.P. (IB)/1945(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 22.04.2024

NAME OF THE PARTIES: **CORPORATION BANK V/s BELGIUM**
 ALUMINIUM & GLASS INDUSTRIES PVT
 LTD

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1395/2020 IA 1499/2020 in C.P. (IB)/1945(MB)2019

- 1) None present for Applicants, when the matter is called out. Ms. Jinal Sethia, Ld. Counsel for the Respondent Nos. 1, 3 & 4 are present. None present for other Respondents, when the matter is called out.
- 2) Ld. Counsel for Respondent Nos. 1, 3 & 4 submits that copies of these Applications have not yet been served upon them. In that view of the matter, Applicants in these Applications are directed to serve copies of these Applications upon Respondent Nos. 1, 3 & 4, so that they can file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies upon Counsel for the Applicants, well in advance.

3) None present for other Respondents. Even after granting opportunities rest of the Respondents chose not to appear before the Bench and file Replies. Therefore, present Applications against other Respondents; thus, proceeded *ex parte*.

4) Stand over to 14.05.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare